

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4174
ANSWERED ON:19.02.2014
INFORMATION UNDER RTI
Mithlesh Shri

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of applications received for information under the Right to Information Act in the Ministry during the last three years and the current year, year-wise, particularly in the Central Public Works Department (CPWD) and Directorate of Estates;
- (b) the number of applications in respect of which information has been provided;
- (c) whether the Government has received any complaint with regard to providing incomplete information or information not based on facts; and
- (d) if so, the details thereof and the action taken by the Government in this regard and also against the persons responsible for the same?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI)

(a) to (d) : The information relating to the number of applications and appeals (complaints) received under the Right to Information Act, 2005 in the Ministry of Urban Development and the Directorate of Estates during the last three years and the current year (upto January, 2014) and number of applications in respect of which information has been provided during the period is given in the Statement at Annexure.

The appeals received under the RTI Act, 2005 are considered by the First Appellate Authority (FAA) and necessary orders are issued in writing with directions to the concerned CPIOs to furnish complete information, wherever the information furnished by the CPIO is found deficient/ incomplete. A copy of order is also given to the appellant.

The information pertaining to the Central Public Works Department, (CPWD) for the corresponding period is being collected from various field offices and will be laid on the Table of the House.